

12.12.94

Hon'ble Mr. T.L.Verma, J.M.

Shri R.P.Tewari for the applicant.
Shri V.S.Tomar for the respondents. Shri Tomar files the joining report of the applicant at his new place of posting. Let it be kept on record.

Learned counsel for the applicant states that as the applicant has already joined in compliance with the impugned transfer order, ~~he~~ does not want to ~~pursue~~ press the matter and prays for permission to withdraw the application. In view of this, the application is dismissed as withdrawn.

Learned counsel for the applicant states ~~directly~~ that order ~~deciding~~ deciding the respondents to pay to the applicant salary for the intervening period may be passed. In view of the fact that the case has been withdrawn, no ~~such~~ ^{as prayed for consideration} order can be passed in this application. It is however, expected that the respondents will pass necessary order spelling out as to how the intervening period shall be treated.



J.M.